THE INDIAN PENAL CODE (AMEND-MENT) BILL, 1953

MR DEPUTY CHAIRMAN Before we take up Dr Seeta Permanand's motion which comes next, Mr Rama Rao will introduce his Bill if she will please yield to this.

(No hon Member dissented)

SHRI RAMA RAO (Andhra) Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code 1860

MR DEPUTY CHAIRMAN The question is

"That leave be granted to Shri Rama Rao to introduce a Bill further to amend the Indian Penal Code, 1860"

The motion was adopted

SHRI RAMA RAO S'r, I introduce the Bill

THE WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL, 1953

DR SHRIMATI SEETA PARMA-NAND (Madhya Pradesh) Mr Deputy Chairman, I beg to move

"That the Bi¹l to regulate and license institutions caring for women and children be circulated for eliciting opinion thereon by the 15th March 1954"

Sir, the object behind this Bill is clearly stated in the Statement of Objects and Reasons and as such I would not like to dwell at length at this stage on the objects of the Bill but I would make only a few observations

Sir the Government has introduced the Children Bill, but a comparison of both these Bills would show that the scope of that Bill is almost entirely different from the present Bill The present Bill seeks to license the existing institutions, usuall of a private nature for women and children and for an obvious purpose

Sir, it is known that, as a rule, the homes for women and children which are sometimes known as orphanages are run out of selfish motives and profit is made out of them. usually to the detriment of the inmates. Sometimes these institutions develop into a scandal and it is sought by this Bill to make it compulsory for those who organize these institutions to take a licence so that the running of these institutions is subjected to proper inspection and control regarding nutrition, sanitation and discipline in the institutions and also a general supervision, to ensure that the institutions are run for the welfare of the inmates

Sir it is usually said in our country that it is a punishment to have children and if you look at the condition of even school-going children Sir the this would be quite obvious condition of the children who come from these orphanages is pitiable would not like to be ungrateful to those who run them but sometimes condition in the institutions. run even by foreign religious instione tutions is such that wonders whether it is really desirable that these children should live in these institutions meant for their general welfare and education, and continue: to receive education or they should be left to earn their living instead. even at a school-going age Ιt 18 will be very difficult to say which ultimately in their interests Verv often you see Sir that the people who run these institutions themselves live a luxurious life and the children inside are treated as labourers made to starve almost

It is necessary to make one more point, and that I would like to make here before the Bill is sent out for eliciting public opinion, namely, that this Bill would apply to Part C States first and it will be left open to other